अण्डमान तथा Andaman And



निकोबार राजपत्र Nicobar Gazette

EXTRAORDINARY प्राधिकार से प्रकाशित

Published by Authority

सं. 224, पोर्ट ब्लेयर, सोमवार, 23 सितम्बर, 2019 No. 224, Port Blair, Monday, September 23, 2019

F. No. 3-35/MVD/2015/8753 अण्डमान तथा निकोबार प्रशासन ANDAMAN & NICOBAR ADMINISTRATION परिवहन निदेशालय DIRECTORATE OF TRANSPORT

NOTIFICATION

Port Blair, dated the 23rd September, 2019.

No. 221/2019/F. No.3-35/MVD/2015.— In exercise of the powers conferred by Subsection (1) of Section 200 of the Motor Vehicles Act, 1988 (Central Act 59 of 1988) and in supersession of the Notification issued 141/2018/F.No.3-35/MVD/2015 dated 13th June, 2018, The Lieutenant Governor (Administrator), Andaman and Nicobar Islands has been pleased to authorize officers mentioned in Column 2 of the table given below to compound traffic offence under various Sections of Act as mentioned in the corresponding Column 3 of table :-

S. No.	Officers authorized to compound traffic offences	Sections under which offence is compoundable
(1)	(2)	(3)
1,	Motor Vehicle Inspector of the Transport Department, Officers of and above the rank of Sub-Inspector of A & N Police Department and Assistant	177, 177A, 178(1), 178 (2), 178 (3) (a), 178(3) (b), 179(1), 179(2), 180, 181, 182(1) 182(2), 182A (1), 182A (3), 182A (4), 183 (1)(i), 183 (1)(ii), 184 (limited to item (c) of the explanation), 186, 189, 190 (2), 192(1), 192A, 194, 194A, 194B(1), 194B(2), 194C 194D, 194E, 194F, 196 and 198.
2.	All Head Constables of Traffic Branch of A & N Police to compound the offences punishable under Sub- section(1) of Section 177.	
3.	All Clerk – cum - Checking Inspectors, Chief Inspectors and Station Master- cum-Traffic Inspector, Transport Officer of State Transport Service of Transport Department to compound the offences punishable under Sub-section(1) of Section 178.	

The rate of compounding shall be as prescribed in the Schedule mentioned below :

SCHEDULE

Sl. No.	Penal Provision	Amount (Rs.)
01	Sec. 177	500
02	Sec.178(1)	500
03	Sec.178(2)	500
04	Sec.178(3)(a)	50
05	Sec.178(3)(b)	500
06	Sec.179(1)	2,000
07	Sec.179(2)	2,000
08	Sec.180	5,000
09	Sec. 181	5,000
10	Sec.182(1)	10,000
11	Sec.182(2)	10,000
12	Sec.182A(1)	1,00,000 per such motor vehicle
13	Sec.182A(3)	1,00,000 per such component
14	Sec.182A(4)	5,000 per such alteration
15	Sec.183 (1)(i)	1,500
16	Sec. 183 (1) (ii)	3,000
17	Sec.184 (limited to item (c) of the Explanation)	3000 and to undertake community service
18	Sec.186	1,000
19	Sec.189	5,000
20	Sec. 190(2)	10,000
21	Sec. 192(1)	(a) Non-transport Vehicle – 2000
		(b) Transport Vehicle
-		i) Two Wheeler & Three Wheeler Vehicle - 2000
		ii) Light Motor Vehicles – 3000
		iii) Medium Motor Vehicles – 4000
		iv) Heavy Motor Vehicles - 5000
22	Sec.192A	10,000
23	Sec.194	Rs. 20,000 + Rs.2,000 for every additional tonne of
	물건물 영감을 위해 가슴을 다 나라.	excess load together with the liability to pay
		charges for off-loading of the excess load.
24	Sec.194A	200 per excess passenger
25	Sec.194B(1)	1,000
26	Sec. 194B(2)	1,000
27	Sec.194C	1,000
28	Sec.194D	1,000
29	Sec.194E	10,000
30	Sec.194F	1,000
31	Sec.196	2,000
32	Sec.198	1,000

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The amount compounded by the authorized officers of the Transport Department shall be deposited in the "Major Head 0041, Taxes on Vehicles, 101-receipt under the Indian Motor Vehicle Act (IMV)" of the Transport Department, A & N Administration.

> By order and in the name of the Lieutenant Governor, Andaman & Nicobar Islands.

> > Sd./-Secretary (Transport)

